

Development of airports in Assam

1035. SHRI SYED ABDUL MALIK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) what steps Government are taking for the development of Gauhati, Jorhat, Dimapur, Dibrugarh and Lakhimpur airports and what is the amount sanctioned for the development work for each airport;

(b) by when the construction work at the Jorhat airport is likely to be completed; and

(c) whether these airports will be developed to operate Boeing planes; if so by when they are likely to be ready for this purpose?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) Various development works have been proposed and/or sanctioned for these airports. A statement, showing the proposed/sanctioned works is enclosed.

(b) The work is likely to be completed by the end of 1978.

(c) Boeing 737 services are already operating to Gauhati, Jorhat and Dibrugarh (Chhabua) aerodromes. Lakhimpur and Dimapur are, at present, not suitable for Boeing service* nor have the Indian Airlines any plans to introduce Boeing services to these aerodromes during the Sixth Five Year Plan.

Statement*Development of Airports in Assam.*

(A) The following works for the development of airports in Assam have been sanctioned.

| Name of the Aerodrome | Name of work | Amount |
|--------------------------|---|-----------|
| | | Rs. lakhs |
| 1. Gauhati | (i) Strengthening of runway and pavement (LCN-40) | 80.48 |
| | (ii) Modification of Terminal Building | 37.14 |
| | (iii) Distance Measuring Equipment | 10.00 |
| 2. Jorhat | (i) Land acquisition | 1.12 |
| | (ii) Construction of Terminal Building | 15.34 |
| | (iii) Construction of pavements | 11.34 |
| 3. Dibrugarh (Mohanbari) | (i) Very High Frequency Omnidirectional Range (VOR) | 12.50 |

(B) In addition to the above, the following works for the development of these airports are proposed.

| Name of the Aerodrome | Name of work |
|-----------------------|--|
| 1. Gauhati | (i) Strengthening of runway and pavement (LCN-60) |
| | (ii) Construction of Technical Block |
| | (iii) Replacement of Instrument Landing System and provision of Airport Surveillance Radar and Precision Approach Radar. |

(iv) Runway and Approach Light, Visual Approach Slope Indicator.

2. Dimapur Construction of new Civil Enclave.

3. Dibrugarh (Mohanbari) (i) Extension and Strengthening of runway and pavements.

(ii) Construction of operational wall.

(iii) Augmentation of Electricity and water supply.

4. Lakhimpur (Lilabari) (i) Extension of Terminal Building.

(ii) Augmentation of Electricity and Water Supply.

NOTE.—Chhabua is a Defence Airfield. Mohanbari is being developed for Civil operations.

Boeing service from Delhi to Gaubati

1036. SHRI SYED ABDUL MALIK: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether there is any proposal under Government's consideration to introduce a direct Boeing service from Delhi to Gauhati, Jorhat and Dibrugarh; if so, by when the service is likely to be introduced?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): No, Sir. Indian Airlines have, however, plans to operate an Air Bus service, between Delhi and Gauhati via Calcutta with a capacity of 278 passengers, when the airfield at Gauhati is made suitable for such operations.

Income-tax arrears

1037. SHRI MULKA GOVINDA REDDY: Will the Minister of FINANCE be pleased to state:

(a) the amount of arrears of income-tax outstanding at present against the first twenty large industrial houses;

(b) the amount of arrears of income-tax outstanding against each concern of the Tatas and Birlas; and

(c) what steps are being taken to realise these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) and (b) On the basis of registrations as on 30-6-78 under section 26 of the Monopolies and Restrictive Trade Practices Act, 1969, the names of top 20 large industrial houses are given in Annex. 'A'. Complete information about the amount of income-tax outstanding against the companies belonging to all these houses is not readily available. However, information is available about the aggregate gross and net arrears of income-tax outstanding on 1-12-77 against the companies comprised in 15 out of the said 20 houses and is shown in Statement I. The amount of arrears of income-tax outstanding against each company of the 'Tata and Birla' Houses included in the above is given in Statement II.

(c) Depending on the facts and circumstances of each case, suitable steps are taken from time to time by the income-tax authorities concerned for collection/recovery of the outstanding taxes in accordance with the provisions of various direct tax laws.